

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2021 along with IA No.30/2023

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL).
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties Present : Shri Sanjay Sen, Sr. Advocate, AREPRL
Ms. Neha M Dabral, Advocate, AREPRL
Ms. Sakshi Kapoor, Advocate, AREPRL
Shri Rajeev Lochan, AREPRL
Shri Ravi Shankar Sinha, AREPRL
Shri Hemant Singh, Advocate, FBTL
Shri Lakshyajit Singh, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL
Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Rishabh, Advocate, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent, CTUIL, sought additional time to file the information/details as sought by the Commission, vide Record of the Proceedings (ROP) for the hearing dated 2.2.2024.

2. Considering the request of the learned counsel for the Respondent, CTUIL, the Commission permitted the CTUIL to file its additional affidavit in compliance with the ROP dated 2.2.2024 within three days. The interim protection issued, vide Record of Proceedings for the hearing dated 9.3.2022, shall continue till the next date of the

hearing. The parties were directed to file the short-written submissions, on or before, 2.4.2024.

3. The Petition, along with IA, will be listed for the hearing **on 4.4.2024 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)